THE HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO. 13 OF 2014 DATED NOVEMBER 4, 2014

In supersession of Standing Order No. 7 of 2014 dated February 17, 2014, henceforth Habeas Corpus petitions filed in the Registry shall be heard by a Division Bench of the Hon'ble Court.

Sd//-CHIEF JUSTICE [ACTING]

Memo No. HCM/III/16/2014/217€ Copy for information to:-

Dated November 4th, 2014.

- 1. The Joint Registrar cum Secretary to Hon'ble Mr. Justice Uma Nath Singh, Chief Justice [Acting], High Court of Meghalaya, Shillong.
- 2. The Private Secretary to Hon'ble Mr. Justice T.NK.Singh, High Court of Meghalaya, Shillong.
- 3. The Private Secretary to Hon'ble Mr. Justice S.R.Sen, High Court of Meghalaya, Shillong.
- 4. The Registrar, High Court of Meghalaya, Shillong.
- 5. The Advocate General High Court of Meghalaya, Shillong.
- 6. The Additional Advocate General High Court of Meghalaya, Shillong.
- 7. Mr./Ms/Mrs_____ Senior Advocate, High Court of Meghalaya, Shillong.
- 8. The Deputy Registrar Judicial, High Court of Meghalaya, Shillong.
- The Assistant Registrar Judicial, High Court of Meghalaya, Shillong to circulate the same to all the Court Masters and staff attached in the Judicial Section.
- 10. The System Analyst, High Court of Meghalaya, Shillong to upload the same in the Official Website.
- 11. The Central Government Counsel, High Court of Meghalaya, Shillong.
- 12. The President/Secretary Shillong High Court Bar Association, Shillong.
- 13. The High Court Notice Board.
- 14. Office File.

Adila

REGISTRAR GENERAL